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**CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH**

Original Application No.180/00828/2018

Tuesday, this the 9th day of October, 2018

C O R A M :

HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER

1. Anand Rayipudi,
Senior Assistant Loco Pilot,
Southern Railway, Trivandrum Division,
Thiruvananthapuram – 695 036.
2. S.Jayakumar,
Senior Assistant Loco Pilot,
Trivandrum Division,
Thiruvananthapuram – 695 036.Applicants

(By Advocate – M/s.Premchand R Nair & Mr.K.Manickaraj)

V e r s u s

1. Union of India represented by the General Manager,
Southern Railway, Park Town, Chennai – 600 003.
2. The Chief Personnel Officer,
Southern Railway, Park Town,
Chennai – 600 003.
3. The Divisional Railway Manager,
Trivandrum Division, Southern Railway,
Trivandrum – 695 036.
4. The Senior Divisional Personnel Officer,
Trivandrum Division, Southern Railway,
Trivandrum – 695 036.Respondents

(By Standing counsel for the Railways)

This Original Application having been heard on 9th October 2018, the Tribunal on the same day delivered the following :

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ORDER

The applicants are members of Scheduled Caste community and had completed the TR-11 promotion course during the year 2016 which is pre-requisite qualification for promotion to Loco Pilot (Shunter-II), Loco Pilot (Shunter-I) and Loco Pilot (Goods) from Senior Assistant Loco Pilot. After successful completion of promotion course by the applicants during the year 2017, the 4th respondent had issued two promotion orders one after another without considering promotions to the reserved candidates like the applicants herein. The applicants are aggrieved by the inaction on the part of the respondents for not considering their candidature for promotion. They made representations at Annexure A-6 and Annexure A-7 in this regard.

2. In the light of the facts and circumstances of this case and with the consent of the learned counsel for the parties, I am of the view that this O.A can be disposed of at the admission stage itself by directing respondent to consider and dispose of Annexure A-6 and Annexure A-7 representations with a speaking order after affording an opportunity of being heard to the applicants within a period of 60 days from the date of receipt of a copy of this order. Ordered accordingly. No costs.

(Dated this the 9th day of October 2018)

**ASHISH KALIA
JUDICIAL MEMBER**

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List of Annexures produced in O.A.No.180/00828/2018

1. **Annexure A1** – True copy of the latest seniority list of employees in Loco Pilot (Shunter-I) and Loco Pilot (Shunter-II) dated nil.
2. **Annexure A2** – True copy of the Office Order No.4/2016/Ele.(Op) issued by the authorities dated nil.
3. **Annexure A3** – True copy of the Office Order No.37/2016/Ele. (Op) dated nil issued by the authorities.
4. **Annexure A4** – True copy of the Office Order No.23/2017/Ele. (OP) dated 29.6.2017 issued by the 4th respondent.
5. **Annexure A5** – True copy of the Office Order No.25/2017/Ele(OP) dated nil.
6. **Annexure A6** – True copy of the representation submitted by the 1st applicant dated 16.4.2018 before the 3rd respondent.
7. **Annexure A7** – True copy of the representation submitted by the 2nd applicant before the 3rd respondent.
8. **Annexure A8** – True copy of the Office Order No.37/2018.
9. **Annexure A9** – True copy of the Office Order No.42/2018/Ele. (OP) issued by 4th respondent dated 1.8.2018.
